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IN THE COURT OF THE CHIEF METROPOLITAN

MAGISTRATE,

TEES HAZARI, DELHI

CC NO

Securities and Exchange Board of India.

a statutory body established under the provisions of Securities and Exchange

Board of india Act, 1992, having its regional office at Block No.1, Rajendra

Bhawan, Rajendra Place District Centre.

New Delhi 110 008 and represented by its Assistant General Manager, Kum.

Vs.

1 Goldenland Plantations Ltd., a company incorporated under the provisions of Companies Act, 1956 and having its office at 45, Nishant Kunj, Main Road, Pitampura, Delhi 110 034.

Jyoti Jindgar.

 Shri Harbhajan Singh Padda, S/o not known to the complainant;/
 Occupation Director of the Accused Made over took JPS McLik Acom 11/1.

101 - Complainant

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No.1; resident of 32, Professor's Colony, Kapurthala.

- 3. Lt. Coi. S.K. Suri. S/o not known to the complainant; Occupation Director of the Accused No.1: resident of 1235. Sector 34-C. Chandigarh.
- Shri J.G. Verma, S/o not known to the complainant; Occupation Director of the Accused No.1; resident of 1285, 44-B, Chandigarh.
- 5. Shri R.K. Bhatara, S/o not known to the complainant; Occupation Director of the Accused No.1: resident of 392; Sector 12-A. Panchkula.
- 6. Shri N.K. Kaushal, S/o not known to the complainant: Occupation Director of the Accused No.1; resident of 109, Saraswati Enclave, Sec.9, Rohini, Delhi.

....Accused

COMPLAINT UNDER SECTION 200 OF THE CODE OF

CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1) AND 27 OF SECURITIES AND EXCHANGE BOARD OF

INDIA ACT, 1992

13/13/12



SEBI VS. GOLDEN LAND PLANTATION LTD.

18.07.12

Present.

Proxy counsel for complainant.

Accused no. 1 is proceeded u/s 305 Cr.PC.

Accused no. 3 and 6 already proclaimed offender.

None for accused no. 2, 4 and 5 despite proclamation through newspaper Hindustan Times dt. 06.06.12 Chandigarh Edition. Hence accused Harbhajan Singh Padda, J.G.Verma and R.K. Bhatara are declared proclaimed offender. Ld. Proxy counsel request to adjourn the matter sine-die. On her request matter is adjourned sine-die with liberty to revive the case as per law. File be consigned to the Record Room.

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प्रतिकार क्षेत्र क्षे

(G.N. PANDEY)
ACMM(SPL ACTS), CENTRAL
DELHI/18.07.12